
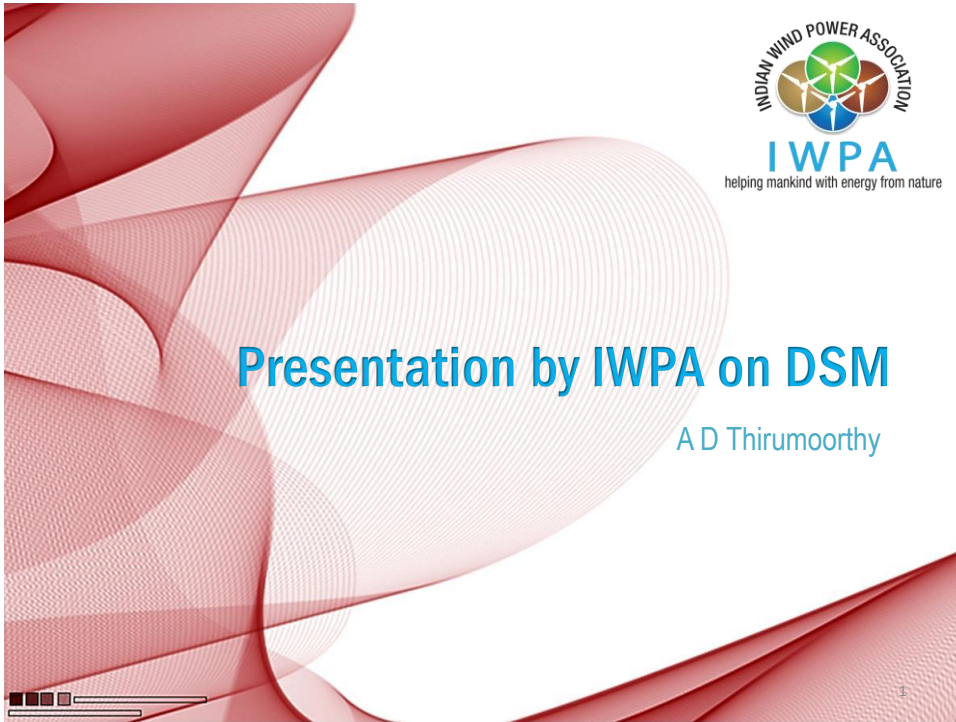


Presentation by IWPA on DSM

A D Thirumoorthy



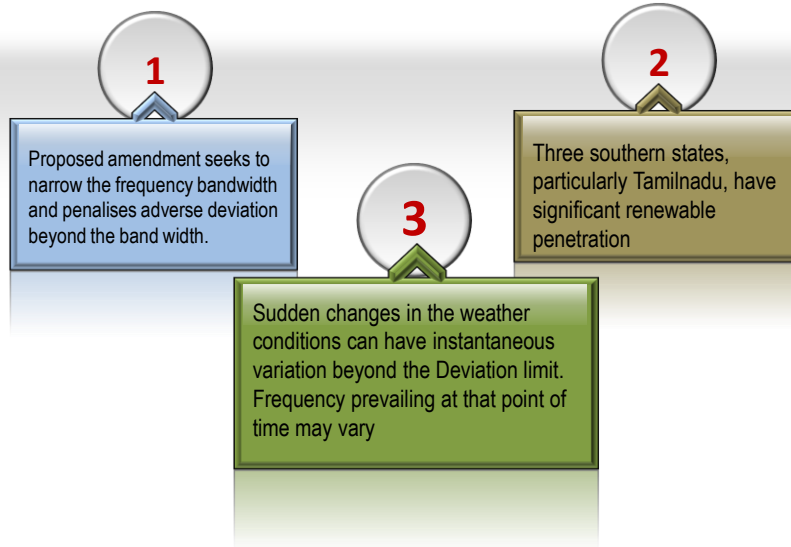
Definition and Interpretation



[(m-i) **'Renewable Rich State'** means a State whose minimum combined installed capacity of wind and solar power is 1000 MW or more;

Definition for **Super Renewable Rich State**:
5,000 MW or more RE installed capacity

Three areas to consider



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Point to consider...



1. There is a possibility of imbalance in DSM for the State – variation of 10% to 15% is allowed for RE for Intra State transactions whereas the deviation at the Inter State periphery is allowed only up to 250 MW.
2. Permissible deviation allowance of the State of TN, which is a higher wind rich State is limited to 250 MW by CERC. Sanctioning lower limit will have a dragging affect on TN in encouraging RE for further installation based on National Target.

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Point to consider...



TN has 8,214 MW Wind and
2,138 MW Solar

Total RE **10,352** MW highest compared to any State

A 10% variation limit would mean 1,035 MW against 250 MW allowed. This assumes that there is no other variation.

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Deviation in wind



- State utilities are already raising this issue with the generators; stating that the utility is incurring losses on account of this imbalance.
- While we welcome the narrowing of the bandwidth, our concern is that this may lead to more deviation by the RE rich States and therefore, more losses.
- This could have a dragging effect on States like TN for encouraging RE

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Our Submission – special provision



- We request the Hon'ble CERC to create an enabling provision to create a Super Rich RE State category with RE installation in excess of 5,000 MW and allow them a higher Deviation limit of **500 MW**
- Alternatively, the losses incurred by such Super Rich RE States be compensated out of PSDF
- We apprehend that if this is not addressed, it could have an adverse impact on evacuation of RE power to operate within the deviation limit

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For your attention

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